

रतीय गैर न्यायिक

भारत

FIFTY
RUPEES

Rs.50



CA 249285

मध्य प्रदेश MADHYA PRADESH



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राजेन्द्र कुमार जैन
स्टाम्प केता
सिविल कोर्ट स, भोपाल
लायसेन्स नं.-21/96-97



भारतीय गैर न्यायिक

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FIFTY
RUPEES

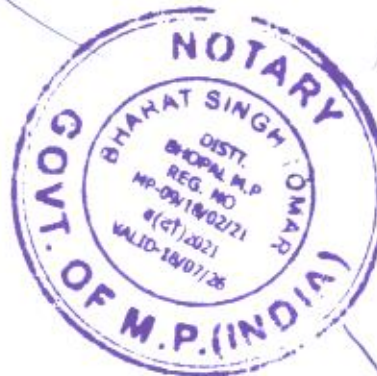
Rs.50

INDIA NON JUDICIAL



मध्य प्रदेश MADHYA PRADESH

CA 249286



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12-09-2021

(4)



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राजेन्द्र कुमार जैन
स्टाम्प प्रोकेता
सिविल कोर्ट, भोपाल
लायसेन्स नं.-21/96-97



(5)

Form 26
(See rule 4A)



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONG WITH NOMINATION PAPERS BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATES (NAME OF THE HOUSE) FROM MADHYA PRADESH CONSTITUENCY (NAME OF THE CONSTITUENCY)

PART A

I, **TARUN CHUGH** son/~~daughter~~/wife of Late Banarsi Dass Chugh aged 55 years, resident of House No-44, Katra Moti ram, Hathi Gate, Amritsar, Punjab (mention full postal address), a candidate at the above Election, do here by solemnly affirm and state on oath as under:-

- (1) I am a candidate setup by BHARATIYA JANATA PARTY
(**name of the political party) / ~~**am contesting as an Independent candidate.~~
(**strike out whichever is not applicable)
- (2) My name is enrolled in Amritsar Central Assembly Constituency(AC-17),
Punjab State at Serial No:794 in part No 24
- (3) My contact telephone number is 9814004436 and my e-mail id is
itarunchugh@gmail.com and my social media accounts are
- (i) Facebook- itarunchugh
(ii) Instagram: itarunchugh
(iii) X:- @tarunchughbjp



(6)

(4) Details of Permanent Account Number(PAN)and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income- tax return has been filed	Total income shown in Income Tax Return(in Rupees) for the last five Financial Years completed (as on 31 st March)	
1.	Self TARUN CHUGH	ACHPC7890B	2024-2025	(i)	2024-2025- Rs. 36,97,775
				(ii)	2023-2024- Rs. 33,59,150
				(iii)	2022-2023- Rs.23,33,250
				(iv)	2021-2022- Rs. 23,50,631
				(v)	2020-2021- Rs. 16,61,101
2.	Spouse RADHIKA CHUGH	ACUPC6086C	2024-2025	(i)	2024-2025- Rs. 73,77,291
				(ii)	2023-2024- Rs. 36,13,250
				(iii)	2022-2023- Rs. 25,27,860
				(iv)	2021-2022- Rs. 23,54,050
				(v)	2020-2021- Rs. 16,87,627
3.	HUF(If Candidate is Karta/Coparcener) i. TARUN CHUGH & SONS HUF	AABHT8673D	2024-2025	(i)	2024-2025- Rs. 32,56,300
				(ii)	2023-2024- Rs. 49,72,290
				(iii)	2022-2023- Rs. 11,86,950
				(iv)	2021-2022- Rs. 10,45,980
				(v)	2020-2021- Rs. 9,14,600
	ii. BANARSI DASS & SONS HUF	AAHHB5088G	2024-2025	(i)	2024-2025- Rs. 35,16,210
				(ii)	2023-2024- Rs. 61,38,230
				(iii)	2022-2023- Rs. 9,99,730
				(iv)	2021-2022- Rs. 16,71,520
				(v)	2020-2021- Rs. 12,63,140
4.	Dependent I	Not Applicable	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable



(7)

				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable
5.	Dependent2	Not Applicable	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable
				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable
6.	Dependent3...	Not Applicable	Not Applicable	(i)	Not Applicable
				(ii)	Not Applicable
				(iii)	Not Applicable
				(iv)	Not Applicable
				(v)	Not Applicable

Note: It is mandatory for PAN holder to mention PAN and incase of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

☒ (i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me: NOT APPLICABLE

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)



(8)

Table

(a)	FIR No. with name and address of Police Station concerned	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Case No. with Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(c)	Section(s) of concerned Acts/Codes involved (give no. of the Section, e.g. Section.....of IPC, etc.).	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Whether charges have been framed (mention YES or NO)	NO	NO	NO
(f)	If answer against (e) above is YES, then give the date on which charges were framed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	NO	NO	NO



(9)

(6) Cases of conviction

- ✓ (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below)

OR

- (ii) I have been convicted for the offences mentioned below: NOT APPLICABLE

(If the candidate has been convicted, then tick this alternative and score off alternative

(i) above, and give details in the Table below)

Table

(a)	Case No.	Not Applicable	Not Applicable	Not Applicable
(b)	Name of the Court	Not Applicable	Not Applicable	Not Applicable
(c)	Sections of Acts/Codes involved (give no. of the Section, e.g. Section..... of IPC, etc.).	Not Applicable	Not Applicable	Not Applicable
(d)	Brief description of offence for which convicted	Not Applicable	Not Applicable	Not Applicable
(e)	Dates of orders of conviction	Not Applicable	Not Applicable	Not Applicable
(f)	Punishment imposed	Not Applicable	Not Applicable	Not Applicable
(g)	Whether any Appeal has been filed against conviction Order (Mention YES Or No)	NO	NO	NO



(10)

(h)	If answer to (g) above is YES, give details and present status of appeal	Not Applicable	Not Applicable	Not Applicable
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(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).
[candidates to whom this Item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

Note:

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e., the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgment in W. P (C) No. 536 of 2011.

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes details



(11)

of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S. No.	Description	Self TARUN CHUGH	Spouse RADHIKA CHUGH	HUF TARUN CHUGH & SONS	HUF BANARSI DASS CHUGH & SONS	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	Rs. 2,08,795	Rs. 2,03,460	Rs. 2,26,809	Rs. 5,42,863	Not Applicable	Not Applicable	Not Applicable
(ii)	Details of deposit in Bank accounts(FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	1. Bank of Baroda-A/c No-16910100004096-Rs. 1,52,945 2. Bank of Baroda(A/C No.16910100004056-Rs. 5,61,644 3. HDFC A/C no-03401000138722-Rs. 1,46,460.28/- 4. SBI A/C No-35658233926-Rs. 1,39,719.32 5. HDFC FDR No-50301281590956-Rs. 1,01,272/- 6. FDR dt 13.05.2026-Rs. 4,00,000/- 7. PPF A/c SBI No. 10495526658-Rs. 47,07,947.82	1. Axis Bank-A/c No-912010001786973-Rs. 32,039.43 2. Bank of Baroda(A/C No. 169101000004973-Rs. 77,348.16 3. HDFC A/C no-50100670863580-Rs. 19,883.44/- 4. SBI A/C No-35660707462-Rs. 42,006.32 5. PPF A/c SBI No. 10495527120-Rs. 30,81,681.12/- 6. BOB FDR No. 16910300041375-Rs. 5,17,736/- 7. BOB FDR dt 11.05.2026-Rs. 7,00,000/-	1. Bank of Baroda - A/c No-16910400005512 - Rs. 1,06,452.70 2. FDR BOB-No. 16910300017580 for Rs. 13,343/-	1. FDR-BOB-16910300038940-Rs. 5,31,271 2. FDR-BOB-16910300038942-Rs. 5,31,311 3. FDR-BOB-16910300017583-Rs. 13,608	Not Applicable	Not Applicable	Not Applicable
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	1. Shares in Reliance Industries-Rs. 55,633.93 2. Mutual Fund in Tata Mutual Fund-Rs. 3,50,000 3. Shares in NHPC Ltd.-Rs. 35,214	1. Shares in AITMC Ventures -Rs. 8,00,000/- 2. Shares in Jyoti Structures LIMI-Rs. 45,500 3. Shares in Optimus Infracom LIMI-Rs. 1,15,200	1. Canara Robeco Tax Saving MF- Rs. 75,000/- 2. Tata India Tax Saving MF-Rs. 1,75,000—	Tata Tax Saving Bond-Rs. 1,50,000/-	Not Applicable	Not Applicable	Not Applicable
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	1. National Pension Scheme-Rs. 6,00,000 2. LIC No. 473127061-Rs. 2,04,196/- 3. LIC No. 471659072-Rs. 3,95,617/-	1. National Pension Scheme-Rs. 5,50,000	1. PNB Metlife Rs. 22,79,919.820	NIL	Not Applicable	Not Applicable	Not Applicable



(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	1. Banarsi Das Chug & Sons-Rs. 18,57,500/- 2. Chaitanya Overseas Gujarat Loan-Rs. 33,30,324/- 3. Chaitanya Overseas Punjab- Rs. 40,000/- 4. Kavita Chugh-Rs. 3,10,295/- 5. Lord Krishna Family Trust-Rs. 3,00,000/- 6. Nilesh M. Udhani-Rs. 22,80,000/- 7. Om Kripa Associates LLP- Rs. 3,24,284/- 8. Shree Enterprises Loan-Rs. 1,19,34,929/- 9. Shree Krishnam- Rs. 15,43,129/- 10. Shree Vinayak Associates-Rs. 1,00,000/- 11. Tarun Chugh HUF-Rs. 33,58,611/-	1. ISPARVA Décor Pvt Ltd -Rs. 20,88,000/- 2. ISPARVA Vesta Pvt Ltd-Rs. 50,29,700/- 3. Mahabir Enterprises Rs. 1,50,000/- 4. Shree Mahalaxmi Enterprises-Rs. 12,02,763/ 5. Amritsar Ispat (Rs. 3356) 6. Charu Agarwal (Rs. 10,00,000) 7. Deep (Rs. 7,39,300) 8. Preeti (Rs. 10,00,000) 9. Sydney Reilly(Rs. 70,00,000) 10. Youth Welfare Council (Rs. 36,18,800) 11. Varun Chugh (Rs. 20,000) 12. Lord Krishna Family Trust (Rs. 89,50,100) 13. Patrick Joseph Carrol Amand(Rs. 85,35,000) 14. Kanwar Bharat (Rs. 83,58,973.68) 15. Om Kripa Associates (Rs. 11,88,147) 16. Pasoda LLP (Rs. 2,00,000) 17. Vishnu Kripa (Rs. 7,17,378) 18. Institute of Skill Development (Rs. 87,000) 19. ISD Reimbursement (Rs. 1,27,963) 20. HSL Securities (Rs. 2,80,987.70) 21. KRRISH Realtech Pvt Ltd (Rs. 33,96,715)	1. ISD -Rs. 63,72,720.31/- 2. SME-Rs. 23,35,112.17 3. Youth Council of India-Rs. 37,23,200 4. Kavita Chugh-Rs. 10,97,708 5. Om Kripa Associates-Rs. 1,29,730/- 6. Ram Sharan Das- Rs. 1,50,000/- 7. Varun Chugh-Rs. 31,50,000/- 8. Radhika-Rs. 33,25,000/-	1. Kavita Chugh-Rs. 42,27,000 2. Meera Chugh-Rs. 50,000 3. Om Kripa Associates-Rs. 65,223 4. Radhika Chugh-Rs. 15,17,000 5. Shree Mahalaxmi-Rs. 9,97,545 6. Tarun Chugh & Sons-Rs. 3,30,000 7. Varun Chugh-Rs. 54,60,000	Not Applicable	Not Applicable	Not Applicable
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (Details of Make, registration number, etc. year of purchase and amount)	1. Innova Crysta 2.4V (Mfg-2019)Car PB-02-DU-0264-Rs. 7,01,251/-	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	1. Gold Jewellery worth 20gm Rs. 2,95,100/- 2. Gold Jewellery worth 210 gm Rs. 33,97,529	1. Gold Jewellery worth 660 gms Rs. 1,00,00,000/-	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(viii)	Any other assets such as value of claims/interest	Rs. 5,15,000/-	Rs. 2,00,000/-	Rs. 8,10,000	Rs. 50,000/-	Not Applicable	Not Applicable	Not Applicable
(ix)	Gross Total value	Rs. 3,83,47,396.35/-	Rs. 7,00,79,037.85/-	Rs. 2,39,69,995/-	Rs. 1,44,65,821/-	Not Applicable	Not Applicable	Not Applicable



22-01-2021



B. Details of Immovable assets:

Note:1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note:2. Each land or building or apartment should be mentioned separately in this format

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No	Description	Self TARUN CHUGH	Spouse RADHIKA CHUGH	HUF TARUN CHUGH & SONS	HUF BANARSI DASS CHUGH & SONS	Dependent -1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u>	NIL	NIL	NIL	NIL	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Location(s)) Survey number(s)							
	Area (total measurement in acres)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Whether inherited property (Yes or No)	NO	NO	NO	NO	NO	NO	NO
	Date of purchase in case of self-acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of Land (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current market value	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(ii)	<u>Non-Agricultural Land</u>	1. Merakot Village, Amritsar 2. Royal Estate, Amritsar 3. Sant Vihar, Amritsar	1. Plot No-302, Suntec City, Punjab 2. Merakot Village, Amritsar FH-1053	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
	Location(s) Survey number(s)							
	Area (total measurement in sq. ft.)	1. Merakot Village, Amritsar (30,000 sq. ft.) 2. Royal Estate, Amritsar (2100 sq. ft.) 3. Sant Vihar, Amritsar (7841 sq. ft.)	1. Plot No-302, Suntec City, Punjab (3500 sq. ft.) 2. Merakot Village, Amritsar FH-1053 (5050 sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

(14)

Whether inherited property (Yes or No)	NO	NO	NO	NO	Not Applicable	Not Applicable	Not Applicable
Date of purchase in case of self-acquired property	1. Merakot Village, Amritsar (13.04.2022) 2. Royal Estate, Amritsar(28.02.2011) 3. Sant Vihar, Amritsar(12.01.2021)	1. Plot No-302, Suntec City, Punjab (05.05.2023) 2. Merakot Village, Amritsar FH-1053 (27.12.2021)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Cost of Land (in case of purchase) at the time of purchase	1. Merakot Village, Amritsar (Rs. 1,01,45,000) 2. Royal Estate, Amritsar(Rs. 7,00,000) 3. Sant Vihar, Amritsar(Rs. 18,25,000)	1. Plot No-302, Suntec City, Punjab (Rs. 89,93,700) 2. Merakot Village, Amritsar FH-1053 (Rs. 17,00,000)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Any Investment on the land by way of development, construction etc.	NIL	NIL	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Approximate current market value	1. Merakot Village, Amritsar (Rs. 3,25,63,500) 2. Royal Estate, Amritsar(Rs. 17,03,000) 3. Sant Vihar, Amritsar(Rs. 52,27,500)	1. Plot No-302, Suntec City, Punjab (Rs. 1,01,00,500/-) 2. Merakot Village, Amritsar FH-1053 (Rs.45,30,500)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iii) <u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	Not Applicable	1. SCO No-263, TDI Mohali	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Area (total measurement in sq. ft.)	Not Applicable	1. SCO No-263, TDI Mohali(1080 Sq. Ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Built-up Area (total measurement in sq. ft.)	Not Applicable	2160 Sq ft.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Whether inherited property (Yes or No)	NO	NO	NO	NO	Not Applicable	Not Applicable	Not Applicable
Date of purchase in case of self-acquired property	Not Applicable	23.08.2024	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Cost of property (in case of purchase)at the time of purchase	Not Applicable	Rs. 85,32,700/-	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Any Investment on the property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable



(15)

	Approximate current market value	Not Applicable	Rs. 1,00,00,000/-	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	1. 50% share Residential House-44, Katra Motiram, Amritsar 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar	1. 50% share Residential House-44, Katra Motiram, Amritsar 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Area(Total measurement in sq. ft.)	1. 50% share Residential House-44, Katra Motiram, Amritsar (657 sq. ft.) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (1050 sq. ft.)	1. 50% share Residential House-44, Katra Motiram, Amritsar (657 sq. ft.) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (1050 sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Built up Area(Total Measurement in sq. ft.)	1. 50% share Residential House-44, Katra Motiram, Amritsar (1069.63 sq. ft.) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (4500 sq. ft.)	1. 50% share Residential House-44, Katra Motiram, Amritsar (1069.63 sq. ft.) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (4500 sq. ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether inherited property (Yes or No)	NO	NO	NO	NO	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self-acquired property	1. 50% share Residential House-44, Katra Motiram, Amritsar (02.02.2009) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (21.05.2018)	1. 50% share Residential House-44, Katra Motiram, Amritsar (02.02.2009) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (21.05.2018)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of property (in case of purchase) at the time of purchase	1. 50% share Residential House-44, Katra Motiram, Amritsar (Rs. 12,42,935/-) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (Rs. 23,50,000)	1. 50% share Residential House-44, Katra Motiram, Amritsar (Rs. 12,42,135/-) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (Rs. 23,50,000)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any Investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable



(16)

	Approximate current market value	1. 50% share Residential House-44, Katra Motiram, Amritsar (Rs. 18,50,000) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (Rs. 25,30,000)	1. 50% share Residential House-44, Katra Motiram, Amritsar (Rs. 18,50,000) 2. 50% share in 1, Sant Vihar, Chabbal Road, Amritsar (Rs. 25,30,000)	NIL	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	
(vi)	Total of current market value of (i) to (v) above	Rs. 4,38,74,000/-	Rs. 2,90,11,000	NIL	NIL	Not Applicable	Not Applicable	

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self TARUN CHUGH	Spouse RADHIKA CHUGH	HUF TARUN CHUGH & SONS	HUF BANARSI DASS CHUGH & SONS	Depend ent-1	Depend ent-2	Depend ent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	1. Chaitanya Overseas Rajasthan -Rs. 12,283 2. Institute for Skill Development-Rs. 40,79,947 3. Meera Chugh-Rs. 3,06,710 4. Shagun Shahi-Rs. 13,00,000 5. Varun Chugh-Rs. 1,60,000 6. Youth Welfare Council of India-Rs. 26,49,000 TOTAL- Rs. 85,07,940	1. Alpha Legal Consultants (Rs. 70,82,000) 2. BD Sons (Rs. 29,01,500) 3. Chittachor Creations LLP (Rs. 5,50,000) 4. ISD (Rs. 13,55,000) 5. ISD(S) (Rs. 18,752) 6. Kavita Chugh (Rs. 31,59,000) 7. Meera (Rs. 76,89,010) 8. Shagun Shahi (Rs. 42,00,011.80) 9. Ram Sharan Dass & Co (Rs. 10,75,000) 10. Shyam Rassa	1. Banarsi Das Chugh HUF (Rs. 3,30,000) 2. Meera Chugh (Rs. 92,360) 3. Savita Gogia (Rs. 3,50,000) 4. Tarun (Rs. 33,58,611) 5. Alpha Legal (Rs. 9,00,000/-) 6. Lord Krishna (Rs. 4,00,000/-)	1. Chandrashekh ar Sharma (Rs. 4,80,000) 2. Ram Sharan Das (Rs. 1,25,000) 3. Sandeep Gogia (Rs. 50,000) 4. AITMC (Rs. 1,50,000) 5. YWCI-(Rs. 36,83,000) 6. Tarun -(Rs. 18,57,500)	Not Applicable	Not Applicable	Not Applicable



(17)

		LLP(Rs. 3,50,000)					
		11. Varun Chugh (Rs. 61,25,000)					
		12. Tarun Chugh & Sons (HUF) (Rs. 34,25,000)					
		13. Tarun (Rs. 40,66,980)					
		14. Sri Guru Arjun Dev Ji Inst. (Rs. 7,00,000)					
		15. Udhyaan Ventures (Rs. 30,00,000)					
		16. VSRK Capital (Rs. 32,50,000)					
		Total-4,89,47,253.80					
Any other liability	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable	Not Applicable
Grand total of liabilities	Rs. 85,07,940	Rs. 4,89,47,253.80	Rs. 54,30,971/-	Rs. 63,45,500/-	Not Applicable	Not Applicable	Not Applicable




(18)

(ii) Government Dues: Dues to departments dealing with Government accommodation	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election? (B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: (ii) There is no dues payable in respect of above Government accommodation, towards- (a) Rent; Not Applicable (b) Electricity charges; Not Applicable (c) Water charges; and Not Applicable (d) Telephone charges as on ...NIL.....(date) Not Applicable [the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]. Note: 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.						YES/NO ✓ (Pl. tick the appropriate alternative) NO Not Applicable Not Applicable
(iii) Dues to department dealing with Government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable
	Self TARUN CHUGH	Spouse RADHIKA CHUGH	HUF TARUN CHUGH & SONS	HUF BANARSI DASS CHUGH & SONS	Dependent-1	Dependent-2	Dependent-3



(iv)	Income Tax dues	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(v)	GST dues	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(vi)	Municipal/Property tax dues	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(vii)	Any other dues	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(viii)	Grand total of all Government dues	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable

(9) Details of profession or occupation:

- (a) Self - Businessman
- (b) Spouse- Business

(9A) Details of source(s) of income:

- (a) Self – Salary, Rental and Business
- (b) Spouse- Salary, Rental and Business
- (c) Source of income, if any, of dependents -Not Applicable

(9B) Contracts with appropriate Government and any public company or companies

- (a) Details of contracts entered by the candidate-NIL
- (b) Details of contracts entered in to by spouse-NIL
- (c) Details of contracts entered in to by dependents NIL
- (d) Details of contracts entered in to by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest -NOT APPLICABLE
- (e) details of contracts, entered in to by Partnership Firms in which candidate or spouse or dependents are partners – NIL
- (f) Details of contracts, entered in to by private companies in which candidate or spouse or dependents have share -NIL

(10) My educational qualification is as under:

Masters in Business Administration from Mahatma Gandhi University, Meghalaya in 2012

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

[Handwritten signature]



(20)

PART-B**(11). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART -A:**

1.	Name of the candidate		Sh./Smt./Kum. – TARUN CHUGH					
2.	Full postal address		House No-44, Katra Motiram, Hathi Gate, Amritsar, Punjab-143001					
3.	Number and name of the constituency and State		AC-17- AMRITSAR CENTRAL, PUNJAB					
4.	Name of the political party which set up the candidate (otherwise write 'Independent')		BHARATIYA JANATA PARTY					
5.	Total number of pending criminal cases		NIL					
6.	Total Number of cases in which convicted		NIL					
7.		PAN of	Year for which last Income Tax Return filed			Total Income Shown		
	(a)Candidate (Tarun Chugh)	ACHPC7890B	2024-2025			Rs. 36,97,775		
	(b)Spouse (Radhika Chugh)	ACUPC6086C	2024-2025			Rs. 73,77,291		
	(c)HUF (Tarun Chugh & Sons)	AABHT8673D	2024-2025			Rs. 32,56,300		
	(d) HUF (Banarsi Das Chugh & Sons)	AAHHB5088C	2024-2025			Rs. 35,16,210		
	(d)Dependent	Not Applicable	Not Applicable			Not Applicable		
8.	Details of Assets and Liabilities (including offshore assets) in rupees							
	Description	Self TARUN CHUGH	Spouse RADHIKA CHUGH	HUF TARUN CHUGH & SONS	HUF BANARSI DAS CHUGH & SONS	Dependent-1	Dependent-2	Dependent-3
A.	Moveable Assets (Total value)	Rs. 3,83,47,396.35	Rs. 7,00,79,037.85	Rs. 2,39,69,995	Rs. 1,44,65,821	Not Applicable	Not Applicable	Not Applicable
B.	Immovable Assets	Rs. 4,38,74,000	Rs. 2,90,11,000	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
I	Purchase Price of self-acquired immovable property	Rs. 1,62,62,935/-	Rs. 2,28,18,535/-	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
II	Development/const ruction cost of immovable propert after purchase (if applicable)	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable



(21)

	III	Approximate Current Market Price					Not Applicable	Not Applicable	Not Applicable
		(a) Self-acquired assets (Total Value)	Rs. 4,38,74,000	Rs. 2, 90,11,000	NIL	NIL			
		(b) Inherited assets (Total Value)	NIL	NIL	NIL	NIL			
9.		Liabilities							
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
	(ii)	Loans from Bank, Financial Institutions and others (Total)	Rs. 85,07,940	Rs. 4,89,47,253.80	Rs. 54,30,971/-	Rs. 63,45,500	Not Applicable	Not Applicable	Not Applicable
10.		Liabilities that are under dispute							
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL	Not Applicable	Not Applicable	Not Applicable
11.		Highest educational qualification: Masters in Business Administration from Mahatma Gandhi University, Meghalaya in 2012 (Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)							



(22)

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at ...BHOPAL..... this 5th the
Of 5th June, 2026.....



DEPONENT

Note:1. Affidavit should be filed latest by 3.00PM on the last day of filing nominations.

Note:2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note:3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

Note:4. The affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.



IDENTIFIED BY
NAME Sanjay Singh
ADDRESS 11, Shri Pariser Bhopal
SIGNATURE [Signature]

SWORN BEFORE ME THE
WITHIN NAMED
Sanjay Singh
05/06/26
Bhopal
Bharat Singh Tomar
NOTARY & ADVOCATE
BHOPAL M.P. INDIA